

**ANTI-DUMPING DUTY ON ACRYLIC FIBRE, ORIGINATING IN OR EXPORTED FROM MEXICO :**  
**[Notfn. No. 94/99-Cus. dt. 16.7.1999]**

WHEREAS in the matter of import of Acrylic fibre, including tow and tops, ranging from 1.5 denier to 8.0 denier and falling under Chapter 55 of the First Schedule of the Customs Tariff Act, 1975, (51 of 1975), originating in, or exported from, Mexico, the Designated Authority, vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th April, 1999, had come to the conclusion that-

- (a) Acrylic fibre originating in, or exported from, Mexico, has been exported to India below normal value, resulting in dumping.
- (b) the Indian industry has suffered material injury;
- (c) injury has been caused by imports from the subject country;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government has imposed anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 64/99-Customs, dated the 14th May, 1999 [G.S.R. 351 (B), dated the 14th May, 1999] published in Part II, Section 3, sub-section (i) of the Gazette of India, Extraordinary, dated the 14th May, 1999 (hereinafter referred to as the provisional duty);

AND WHEREAS the Designated Authority vide Notification No. 21/1/98-DGAD, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 25th June, 1999, has in its final findings concluded that-

- (a) Acrylic fibre has been exported from Mexico to India below normal value resulting in dumping;
- (b) the domestic industry has suffered material injury;
- (c) the casual link between dumping and injury is established;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act read with rules 18 and 20 of the customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid final findings of the Designated Authority, hereby imposes on acrylic fibre, including tow and tops, ranging from 1.5 denier to 8.0 denier and falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, when originating in, or exported from, Mexico, by any exporter, and imported into India, an anti-dumping duty which shall be equivalent to the difference between the amount of Rs. 83.70 (Rupees eighty three the paise seventy) per kg., and the landed value of acrylic fibre per kg.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional duty i.e., the 14th May, 1999.

*Explanation.* - For the purpose of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties of Customs levied under sections 3, 3A, 8B, 9 or Sections 9A, as the case may be, of the said Customs Tariff Act.

**ANTI-DUMPING DUTY ON ACRYLIC FIBRE, ORIGINATING IN OR EXPORTED FROM TURKEY :**  
**[Notfn. No. 64/00-Cus. dt. 15.5.2000]**

WHERE AS in the matter of import of Acrylic fibre falling under heading, Nos. 55.01 and 55.03 of the First Schedule in the Customs Tariff Act. 1975 (51 of 1975), originating in or exported from Turkey, the designated authority, vide its preliminary findings, published in the Gazette of India Extraordinary, Part I, Section 1, dated the 15th October, 1999, had come to the conclusion that-

- (a) Acrylic Fibre originating in, or exported from Turkey, has been exported to India below normal value, resulting in dumping;
- (b) The Indian industry has suffered material injury;
- (c) the injury has been caused by the imports from the subject country.

AND WHEREAS on the basis of the aforesaid findings of the designed authority, the Central Government has imposed anti-dumping duty vide notification of the Government of the India in the Ministry of Finance (Department of Revenue) No 125/99-Customs, dated the 15th November, 1999 [G.S.R. 773(E), dated the 15th November, 1999] published in Part II, Section 3, sub-section (1) of the Gazette of India, Extraordinary, dated the 15th November, 1999 (hereinafter referred to as the provisional duty).

AND WHEREAS the designed authority vide notification No. 30/1/98-DGAD, dated the 24th March, 2000, published in part 1, section 1 of the Gazette of India Extraordinary, dated the 24th March, 2000, has in its final findings concluded that-

- (a) Acrylic Fibre originating in, or exported from Turkey, has been exported to india below normal value, resulting in dumping;
- (b) the domstic industry has suffered injury;
- (c) the injury has been caused by imports from the subject country,

NOW, THEREFORE, in exercise of the powers, conferred by sub section (1) of section 9A of the said Customs Tarriff Act read with rules 18 and 20 of the Customs Tarriff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of injury) Rules, 1995, the Central Government on the basis of the aforesaid final findings of the designated authority, hereby imposes on Acrylic Fibre falling under sub heading Nos. 5501.30 and 5503.30 of the First Schedule of the said Customs Tariff Act, when originating in, or exported from Turkey by the exporters specified in column (2) of the Table hereto annexed and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (3) of the said Table.

**Table**

<b>Name of the country</b>	<b>Name of the Producer/Exporter</b>	<b>Amount of duty (Rupees per kg.)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
Turkey	M/s. AKSA Akriilik Kimya Sanayi Corp., PK. 115 Yalova	9.6
	M/s. Yulova Elayf or any other producer/exporter	16.41

2. The anti dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional duty, i.e., the 15th November, 1999.

**ANTI-DUMPING DUTY ON ACRYLIC FIBRE, ORIGINATING IN OR EXPORTED FROM TAIWAN :**  
**[Notfn. No. 102/00-Cus. dt. 18.7.2000]**

WHEREAS in the matter of import of Acrylic Fibre, including tow and tops, falling under Chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from Taiwan, the designated authority, vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I Section 1, dated the 11th November 1999, has come to the conclusion that-

- (a) Acrylic Fibre originating in or exported from Taiwan, has been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the imports from the subject country.

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government has imposed anti-dumping duty on said Acrylic Fibre including tow and tops, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 3/2000-Customs, dated the 12th January, 2000 [G.S.R. 33(E), dated the 12th January, 2000] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 12th January, 2000 (hereinafter referred to as the provisional duty).

AND WHEREAS the designated authority vide notification No. 27/1/99-DGAD, dated the 11th July, 2000, has in its final findings concluded that-

- (a) Acrylic Fibre originating in or exported from Taiwan has been exported to India below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by the dumping of the subject goods originating in or exported from Taiwan.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act read with rules 18 and 20 of the Customs Tariff (Identification, Assessment, and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government on the basis of the aforesaid final findings of the designated authority, hereby imposes on the said Acrylic Fibre, including tow and tops, falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, originating in or exported from Taiwan, when exported by the company or exporter mentioned in column (2) of the Table below, and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (3) of the said Table.

**Table**

<b>S.No.</b>	<b>Name of the Company or Exporter</b>	<b>Amount of anti-dumping duty (in US \$ per kg.)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
1.	M/s. Formosa Plastics Corporation	0.140
2.	Any other exporter	0.240

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional duty, i.e., the 12th January, 2000.

*Explanation.* - For the purposes of this notification, the anti-dumping duty shall be paid in Indian currency. The "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue) issued from time to time in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON ACRYLIC FIBRE, ORIGINATING IN OR EXPORTED FROM U.S.A, KOREA R.P AND THAILAND:**

**[Notfn. No. 106/02-Cus. dt. 9.10.2002 as amended by 113/07]**

WHEREAS, the designated authority, *vide* notification published in the Gazette of India, Extraordinary, No. 26/1/2001-DGAD, dated the 7th August, 2001, Part I, Section 1, had initiated sunset review in the matter of continuation of anti-dumping duty imposed *vide* notification No. 72/2001-Customs, dated the 28th June, 2001 on Acrylic Fibre falling under Chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, USA, Korea RP and Thailand, and had also requested for suitable extension of anti-dumping duty, pending the results of investigations;

AND WHEREAS the Central Government has extended the anti-dumping duty imposed on Acrylic Fibre, falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, USA, Korea RP and Thailand *vide* the said notification No. 72/2002-Customs, dated the 28th June, 2001 as amended *vide* notification No. 42/2002-Customs, dated the 12th April, 2002 [G.S.R. 283 (E), dated the 12th April, 2002], upto and inclusive of 24th October, 2002;

AND WHEREAS the designated authority, *vide* its findings in sunset review, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th August, 2002, has come to the conclusion that –

- (a) Acrylic Fibre has been exported from the subject countries to India below its normal value;
- (b) the domestic industry is suffering injury;
- (c) the injury may intensify if anti-dumping duty is removed;

NOW, THEREFORE, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, hereby imposes on the said Acrylic Fibre falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, when originating in, or exported from, the countries specified in column (2) of the Table hereto annexed, by the exporters mentioned in the corresponding entry in column (3) of the said Table and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (4) of the said Table.

**Table**

<b>S.No.</b>	<b>Name of the Country</b>	<b>Name of the Exporter</b>	<b>Amount of duty (US \$ per kg.)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
1.	USA	All Exporters	0.366
2.	Korea RP	All Exporters	0.225

S.No.	Name of the Country	Name of the Exporter	Amount of duty (US \$ per kg.)
(1)	(2)	(3)	(4)
3	Thailand	M/s. Thai Acrylic Fibre Co. Ltd.	0.16
		Other Exporters	0.313

PROVIDED that no anti-dumping duty shall be imposed on Homopolymer Acrylic Fibre, falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, containing 100 per cent. Acrylonitrile, when originating in, or exported from, the countries specified in column (2) of the above Table and imported into India, if the price of such imported Homopolymer Acrylic Fibre is equal to or higher than US \$ 2.40 per kilogram CIF (cost, insurance and freight), subject to a variation of 5 per cent. in the said CIF value.

2. The anti-dumping duty shall be paid in Indian currency.

3. This notification shall remain in force upto and inclusive of the 8th October, 2008, unless the notification is revoked earlier;

Provided that no anti-dumping duty under this notification shall be applicable on import of acrylic fibre, originating in, or exported from USA with effect from the 9th October, 2007.

*Explanation.* –For the purposes of this notification, the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate, which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON ACRYLIC FIBRE BOTH IN SHRINKABLE AND NON-SHRINKABLE FORM COVERING TOW, TOP AND STALE FIBRES ORIGINATING IN OR EXPORTED FROM JAPAN.**

**[Notifn. No.114/04-Cus. dt.21.12.2004, as amended by 129/09]**

Whereas, the designated authority, in the matter of import of acrylic fibre, ranging from 1.5 denier to 8.0 denier and falling under Chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the subject goods), originating in or exported from, Japan, Spain, Portugal or Italy, vide notification No.15/4/2003-DGAD, dated the 3rd September 2003, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 4th September, 2003, has initiated review in the matter of continuation of anti-dumping duty on the subject goods imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.8/99-Customs, dated the 22nd January, 1999;

And whereas the Central Government has extended the antidumping duty on the subject goods vide Notification No.158/2003-Customs dated the 22nd October 2003 [G.S.R.834 (E), dated the 22nd October 2003] upto and inclusive of 16th November 2004;

And whereas the designated authority vide its review findings vide notification No.15/4/2003-DGAD, dated the 10th November, 2004 published in the Gazette of India, Extraordinary, Part 1 Section 1, dated the 10th November 2004, has concluded that-

- (i) the dumping margins of the subject goods imported from Spain, Italy and Japan are substantial and above de minimus;
- (ii) there is no likelihood of dumping to continue or recur from Italy, Portugal and Spain if the duties are revoked. However, there is a likelihood of dumping to continue or recur from Japan if the duties are revoked.

- (iii) though the domestic industry suffers marginal material injury at present the cause of the current injury is overwhelmingly the dumped imports from other sources not attracting duty at present;
- (iv) injury to domestic industry is not likely to continue or recur if the duties are revoked in respect of imports from Spain, Portugal and Italy. However, injury to the domestic industry is likely to continue or recur if the duties are revoked in respect of imports from Japan;

and has recommended revocation of anti-dumping duty in respect of imports of subject goods from Spain, Portugal and Italy, and has recommended continuation of the anti-dumping duty, at the rate specified in respect of imports of subject goods from Japan, in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid review findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to difference between the amount mentioned in the corresponding entry in column (9) in the currency as specified in the column (10), of the said Table and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	55013000, 55033000	Acrylic fibre, both in shrinkable and - non shrinkable form covering tow, top and staple fibres	ranging from 1.5 Denier to 8 Denier	Japan	Any	Any	Any	1681	MT	US Dollar
2.	55013000, 55033000	Acrylic fibre, both in shrinkable and non-shrinkable form covering tow, top and staple fibres	ranging from 1.5 Denier to 8 Denier	Any	Japan	Any	Any	1681	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

3. This Notification shall remain in force upto and inclusive of the 20th June, 2010, unless revoked earlier.

*Explanation:-* For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### ANTI-DUMPING DUTY ON ACRYLIC FIBRE ORIGINATING IN OR EXPORTED FROM BELARUS

[Notfn. No.117/04-Cus, dt. 30.12.2004 as amended by 134/09]

Whereas in the matter of import of acrylic fibre in all deniers (hereinafter referred to as the subject goods), falling under Chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in or exported from Belarus (hereinafter referred to as the subject country), the designated authority *vide* its final findings notification No. 14/5/2003-DGAD, dated the 7<sup>th</sup> December 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8<sup>th</sup> December 2004, has come to the conclusion that –

(i) acrylic fibre has been exported to India from the subject country below the normal value;

(ii) the domestic industry has suffered material injury;

(iii) the material injury has been caused by the dumped imports from the subject country;

and has recommended the imposition of definitive antidumping duty on all imports of the subject goods, originating in, or exported from, Belarus;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to difference between the amount specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

**Table**

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5501 30 00, 5503 30 00	Acrylic fibre	All deniers	Belarus	Any	Any	Any	1681.35	MT	US Dollars
2.	5501 30 00,	Acrylic	All	Any	Belarus	Any	Any	1681.35	MT	US

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	5503 30 00	fibre	deniers							Dollars

2. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

Explanation.- For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

This Notification shall remain in force upto and inclusive of the 29th June, 2010, unless revoked earlier.

**ANTI-DUMPING DUTY ON ACRYLIC FIBRE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notfn. No.123/08-Cus, dt. 20.11.2008 as amended by 27/13]**

Whereas the designated authority, *vide* notification No. 10/7/2006-DGAD, dated the 8th October, 2007, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 8th October, 2007 had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on Acrylic Fibre falling under Chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the subject goods), originating in, or exported from, Korea RP and Thailand (hereinafter referred to as the subject countries) levied *vide* notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), 106/2002-Customs, dated the 9th October, 2002, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary *vide* number G.S.R.692(E), dated the 9th October, 2002;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries upto and inclusive of the 8th October, 2008 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 113/ 2007-Customs, dated 16th November, 2007, *vide* number G.S.R. 721(E), dated the 16th November, 2007, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 16th November, 2007;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority *vide* its final findings No. 10/7/2006-DGAD, dated the 3rd October, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd October, 2008, has come to the conclusion that-

(a) the subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from Thailand and Korea RP are substantial and above de-minimis;

(b) the subject goods are likely to enter the Indian market at dumped prices and the likely



dumping margins in respect of imports from Thailand and Korea RP is substantial and above de-minimis;

(c) the subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn; and

(d) even though the domestic industry has improved its performance during the POI, the situation of domestic industry continues to be fragile and dumped imports from subject countries continue to cause a substantial injury to the domestic industry and if the present anti dumping duties is revoked, injury to the domestic industry is likely to continue and intensify;

and has recommended continued imposition of definitive anti-dumping duty against the subject goods, originating in, or exported from, the subject countries in order to remove injury to the domestic industry;

NOW, THEREFORE, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rule 23 of the said rules, the Central Government, hereby imposes on the said Acrylic Fibre falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, when originating in, or exported from, the countries specified in column (2) of the Table hereto annexed, by the exporters mentioned in the corresponding entry in column (3) of the said Table and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (4) of the said Table.

Table

S. No.	Name of the country	Name of the exporter	Amount of duty (US \$ per kg.)
(1)	(2)	(3)	(4)
1.	Korea RP	All exporters	0.225
2.	Thailand	M/s. Thai Acrylic Fibre Co. Ltd.	0.16
		Other exporters	0.313:

Provided that no anti-dumping duty shall be imposed on Homopolymer Acrylic Fibre, falling under Chapter 55 of the First Schedule to the said Customs Tariff Act, containing 100 per cent. Acrylonitrile, when originating in, or exported from, the countries specified in column (2) of the above Table and imported into India, if the price of such imported Homopolymer Acrylic Fibre is equal to or higher than US \$ 2.40 per kilogram CIF (cost, insurance and freight), subject to a variation of 5 per cent. in the said CIF value.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

3. Notwithstanding anything contained hereinabove, this notification shall remain in force up to and inclusive of the 19 th day of November, 2014.

*Explanation.* - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON VISCOSE STAPLE FIBRE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.****[Notfn. No. 76/10-Cus., dt. 26.7.2010 as amended by 37/15]**

Whereas, in the matter of imports of Viscose Staple Fibre excluding Bamboo fibre (hereinafter referred to as the subject goods), falling under sub heading 5504 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, People's Republic of China and Indonesia (hereinafter referred to as the subject countries) and imported into India, the designated authority in its final findings *vide* notification No.14/6/2009-DGAD, dated the 17th May, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 17th May, 2010, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below their associated normal values;
- (b) the domestic industry had suffered material injury in respect of the subject goods. Besides, there was a case of threat of material injury as well;
- (c) the material injury and threat thereof had been caused by the dumped imports of the subject goods from the subject countries;

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

<b>S. No.</b>	<b>Sub-heading</b>	<b>Des-cription of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Duty Amount</b>	<b>Unit</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>
1	5504 10 00	Viscose Staple Fibre (VSF) excluding	Indonesia	Indonesia	M/s P T South Pacific Viscose	M/s P T South Pacific Viscose	0.103	Kg	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
2	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Indonesia	Indonesia	PT. Indo Bharat Rayon	PT. Indo Bharat Rayon	0.164	Kg	US Dollar
3	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Indonesia	Indonesia	Any combination other than as specified at Sl. No. 1 and 2		0.512	Kg Dollar	US
4	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Indonesia	Any country other than Indonesia	Any	Any	0.512	Kg	US Dollar
5	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Any country other than attracting Anti-dumping duty	Indonesia	Any	Any	0.512	Kg	US Dollar
6	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	People's Republic of China	People's Republic of China	Any	Any	0.194	Kg	US Dollar
7	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	People's Republic of China	Any country other than People's Republic of China	Any	Any	0.194	Kg	US Dollar
8	5504 10 00	Bamboo fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Any country other than attracting Anti-dumping duty	People's Republic of China	Any	Any	0.194	Kg	US Dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India and shall be payable

in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 25th day of July, 2016, unless revoked earlier.

*Explanation:* For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

### **ANTI DUMPING DUTY ON ACRYLIC FIBRE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[NOTFN. NO. 85/10-CUS., DT. 30.8.2010]**

Whereas, the designated authority, *vide* its notification No. 15/34/2008-DGAD, dated 6th July, 2009 published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 7th July, 2009, had initiated sunset review in the matter of continuation of anti-dumping on imports of Acrylic Fibre (hereinafter referred to as the subject goods) falling under sub-heading 5501 30 00 or 5503 30 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Japan and Belarus (hereinafter referred to as the subject countries), imposed *vide* notifications of the Government of India in the Ministry of Finance (Department of Revenue), No. 114/2004- Customs, dated the 21st December, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.823(E), dated the 21st December, 2004 and No. 117/2004- Customs, dated the 30th December, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.844(E), dated the 30th December, 2004;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, Japan upto and inclusive of the 20th June, 2010 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 129/2009- Customs, dated the 2nd December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 855(E), dated the 2nd December, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, Belarus upto and inclusive of the 29th June, 2010 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 134/2009- Customs, dated the 9th December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.871 (E), dated the 9th December, 2009;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority in its final findings issued *vide* notification No. 15/34/2008-DGAD, dated 5th July, 2010 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th July, 2010, had come to the conclusion that-

- (i) the subject goods had been exported to India from Belarus below the normal value. Though the same from Japan was above the normal value during period of investigation, there was a likelihood of dumping from Japan and consequential injury in case of revocation of duty;

- (ii) the domestic industry had suffered material injury;  
 (iii) the material injury had been caused by the dumped imports from Belarus and was likely to be caused by dumping of subject goods from Japan in case of revocation of duty;

and had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

S1. Sub No. heading	Description of goods	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measur-ment	Currency	
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
1	5501 30 00 or 5503 30 00	Acrylic Fibre	All Denier	Belarus	Belarus	JSC Naftan	JSC Naftan	2886	Metric tonne	US Dollar
2	5501 30 00 or 5503 30 00	Acrylic Fibre	All Denier	Belarus	Belarus	Polymir	Polymir	2886	Metric tonne	US Dollar
3	5501 30 00 or 5503 30 00	Acrylic Fibre	All Denier	Belarus	Any other country other than Japan	Any combination of exporter and producer	Any combination of exporter and producer	2886	Metric tonne	US Dollar
4	5501 30 00 or 5503 30 00	Acrylic Fibre	All Denier	Any other country other than Japan	Belarus	Any combination of exporter and producer	Any combination of exporter and producer	2886	Metric tonne	US Dollar
5	5501 30 00 or 5503 30 00	Acrylic Fibre	Ranging from 1.5 Denier to 8 Denier	Japan	Japan	Any combination of exporter and producer	Any combination of exporter and producer	1681	Metric tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
6	5501 30 00 or 5503 30 00	Acrylic Fibre	Ranging from 1.5 Denier to 8 Denier	Japan	Any other country other than Belarus	Any	Any	1681	Metric tonne	US Dollar
7	5501 30 00 or 5503 30 00	Acrylic Fibre	Ranging from 1.5 Denier to 8 Denier	Any other country other than Belarus	Japan	Any	Any	1681	Metric tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained hereinabove, this notification shall remain in force up to and inclusive of the 19<sup>th</sup> day of November, 2014.

*Explanation.* - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON ACRYLIC FIBRE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[NOTFN. NO. 27/15-CUS., DT. 1.6.2015]**

Whereas, the designated authority, vide notification No. 15/16/2013-DGAD, dated the 24th September, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Acrylic Fibre (hereinafter referred to as the subject goods) falling under Chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from Korea RP and Thailand (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 123/2008-Customs, dated the 20th November, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 806(E), dated the 20th November, 2008 ;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating

in or exported from the subject country upto and inclusive of the 19th November, 2014 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 27/2013-Customs (ADD), dated the 8th November, 2013, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 726(E), dated the 8th November, 2013 ;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/16/2013-DGAD, dated the 23rd March, 2015, in Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject country below its associated normal value, thus, resulting in dumping;
- (ii) the domestic industry has suffered material injury in respect of the subject goods;
- (iii) the material injury has been caused by the dumped imports from the subject countries.

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

**Table**

Sl. No.	Sub- No.	Description heading	Country of goods Origin	Country of Export	Producer of	Exporter	Amount	Unit of measure- ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	5501 30, 5503 30, 5506 30	Acrylic Fibre	Thailand	Thailand	Thai Acrylic Fibre Company Ltd., Thailand	Thai Acrylic Fibre Company Ltd., Thailand	162	M T	US Dollar
2	5501 30, 5503 30,	Acrylic Fibre	Thailand	Thailand	Any other than the combination at Sl. No. 1		493	M T	US Dollar

3	5506 30, 5501 30, 5503 30, 5506 30	Acrylic Fibre	Thailand	Any country other than subject countries	Any	Any	493	M T	US Dollar
4	5501 30, 5503 30, 5506 30	Acrylic Fibre	Any country other than subject countries	Thailand	Any	Any	493	M T	US Dollar
5	5501 30, 5503 30, 5506 30	Acrylic Fibre	Korea RP	Korea RP	Any	Any	270	M T	US Dollar
6	5501 30, 5503 30, 5506 30	Acrylic Fibre	Korea RP	Any country other than subject countries	Any	Any	270	M T	US Dollar
7	5501 30, 5503 30, 5506 30	Acrylic Fibre	Any country other than subject countries	Korea RP	Any	Any	270	M T	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON VISCOSE STAPLE FIBRE (VSF) EXCLUDING BAMBOO FIBRE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notifn. No. 43/2016-Cus., dt. 8.8. 2016.]

Whereas, the designated authority, vide notification No. 15/9/2015-DGAD, dated the 22nd July, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of "Viscose Staple Fibre excluding Bamboo Fibre" (hereinafter referred to as the subject goods) falling under tariff item 5504 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People's Republic of China and Indonesia (hereinafter referred to as the subject countries) imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.76/2010-Customs, dated the 26th July, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3,



Sub-section (i), vide number G.S.R.632(E), dated the 26th July, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries, upto and inclusive of the 25th day of July, 2016, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.37/2015- Customs(ADD), dated the 6th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 616 (E), dated the 6th August, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No.15/9/2015-DGAD, dated the 8th July, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) subject goods have been exported to India from the subject countries below its normal value;
- (ii) domestic industry has suffered injury;
- (iii) there is a likelihood of recurrence of dumping and injury in case of cessation of antidumping duties.

and has recommended continued imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

**Table**

S. No.	Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Indonesia	Indonesia	P T South Pacific Viscose	P T South Pacific Viscose	0.103	kilogram	US Dollar
2.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo	Indonesia	Indonesia	Any Combination other than at S.No.1		0.512	kilogram	US Dollar

## CHAPTER 55

## 3036 ANTI-DUMPING DUTY NOTIFICATIONS

3.	5504 10 00	fibre' 'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Indonesia	Any country other than attracting antidumping duty	Any	Any	0.512	kilogram	US Dollar
4.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Any country other than attracting antidumping duty	Indonesia	Any	Any	0.512	kilogram	US Dollar
5.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	People's Republic of China	People's Republic of China	Tangshan Sanyou Group Xingda Chemical Fibre Co., Ltd	Tangshan Sanyou Group Hongkong Inter- national Trade Co. Ltd	0.180	kilogram	US Dollar
6.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	People's Republic of China	People's Republic of China	Any Combination other than at S. No. 5		0.194	kilogram	US Dollar
7.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	People's Republic of China	Any country other than attracting antidumping duty	Any	Any	0.194	kilogram	US Dollar
8.	5504 10 00	'Viscose Staple Fibre (VSF) excluding Bamboo fibre'	Any country other than attracting antidumping duty	People's Republic of China	Any	Any	0.194	kilogram	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

